

**GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF EXPENDITURE**

**LOK SABHA  
STARRED QUESTION NO. \*15**

TO BE ANSWERED ON MONDAY, NOVEMBER 29, 2021/AGRAHAYANA 8, 1943 (SAKA)

**Fund Allocation to States**

**\*15 DR. SANJAY JAISWAL**

Will the Minister of FINANCE be pleased to state:

- (a) the details of the funds allocated by the Union Government to States including Bihar for various schemes during the last five years;
- (b) the amount of funds spent by States so far;
- (c) whether the Government has an existing auditing mechanism to look into the amount of funds not utilised so far along with the reasons for non-utilisation of the entire funds;
- (d) if so, the details thereof; and
- (e) the steps taken by the Government to ensure timely utilisation of the entire funds by States?

**ANSWER**

**MINISTER OF FINANCE  
(SMT. NIRMALA SITHARAMAN)**

- (a) to (e): A statement is laid on the table of the House.

**STATEMENT REFERRED IN PART (A) TO (E) OF THE REPLY TO THE LOK SABHA STARRED QUESTION NO. \*15 BY DR. SANJAY JAISWAL REGARDING “FUND ALLOCATION TO STATES” DUE FOR ANSWER ON MONDAY NOVEMBER 29, 2021.**

(a): The Union Government provides resources to States including the State of Bihar through Ministries/Departments under the heads Tax Devolution, Finance Commission Transfers, Centrally Sponsored Schemes (CSS), Central Sector Schemes (CS), ACA for EAPs, Special Assistance etc. Summarized details of ‘Transfer of Resources to States’ during the last five years 2015-16 to 2019-20 are as follows:

<b>(Rs. in crore)</b>						
<b>Sl. No.</b>	<b>Items</b>	<b>2015-16</b>	<b>2016-17</b>	<b>2017-18</b>	<b>2018-19</b>	<b>2019-20</b>
1	Tax Devolution to States	506193	608000	673005	761454	656046
2	Transfers to States excluding Tax Devolution	323151	372562	408292	425985	466648
	Of which					
(a)	Centrally Sponsored Scheme	188235	225848	262043	271478	275428
(b)	Central Sector Schemes	2606	2407	15964	13629	12864
(c)	Finance Commission Transfers	84579	95550	92244	93704	123710

**Source: Union Budgets 2017-18 to 2021-22**

(b) to (e): As per the extant practice, release of funds to the States under various programmes including Schemes/Programmes mandated by the Finance Commission are governed by prescribed guidelines of the respective Schemes/Programmes, submission of Utilization Certificates for funds released as per General Financial Rules (GFRs) and funds that remain unutilized are adjusted towards the Grants-in-Aid payable during the next years. The Ministries/Departments of the Union Government conduct regular evaluation of the Schemes being implemented by them. The NITI Aayog also conducts concurrent evaluation of the selected Programmes/Schemes.

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